

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO.2248**

TO BE ANSWERED ON FRIDAY, THE 29th July, 2022

Special Courts for Offence against Women and Children

2248. SHRI FEROZE VARUN GANDHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of new special courts set up across the country for trial of sexual offences against women and children, so far;

b) the number of cases registered with the courts, State-wise;

(c) whether the Government is planning to create awareness about legal assistance programme for women and children to encourage them to report the cases for offence committed against them; and

(d) if so, the details thereof?

**ANSWER
MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)**

(a) & (b) Government has started a Centrally Sponsored Scheme since October 2019 for setting up of 1023 Fast Track Special Courts (FTSCs) for expeditious trial and disposal of cases related to rape and Protection of Children from Sexual Offences

(POCSO) Act. The Scheme is to be implemented in 31 States/UTs. As on 30.06.2022, a total of 728 FTSCs including 408 exclusive POCSO Courts are made operational in 28 States/UTs. The State-wise details of the functional FTSCs in the country and the number of cases registered with these courts are provided at **“Annexure”**.

(c)& (d) The Department of Justice (DoJ) and National Legal Services Authority (NALSA) have been collectively implementing different programs to create legal awareness about legal assistance for women and children. DoJ through its Designing Innovative Solutions and Holistic Access to Justice (DISHA) Scheme, is implementing Pan India Legal Literacy and Legal Awareness Programme (LLLAP) for disadvantaged sections including women and children. Further, NALSA has formulated 10 Schemes under Legal Services Authorities Act, 1987, for making legal services available under the provisions of the Act to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities. The State Legal Services Authorities have been organizing legal awareness programmes to make people aware about the availability of free legal services to the entitled persons. The Legal Services Authorities are also conducting programmes for making people aware about their rights and entitlements under various laws and Government schemes. The details of the legal literacy/ awareness programmes organised during the last financial year and the current financial year are as under;

Year	2021-22	2022-23 (upto June,22)
Programmes organized	1134086	92288
Persons attended	58,41,26,827	55,58,053

State/UT-wise details of functional FTSCs including e-POCSO Courts and cases registered with them as on 30.06.2022

S.No.	State/UT	Functional FTSCs		Registered cases as on 30.06.2022	
		FTSCs including ePOCSO	ePOCSO	FTSCs	ePOCSO
1	A&N Island	0	0	0	0
2	Andhra Pradesh	12	12	6551	6383
3	Arunachal P.	0	0	0	0
4	Assam	17	17	0	3984
5	Bihar	45	45	0	15014
6	Chandigarh	1	0	239	0
7	Chhattisgarh	15	11	671	2102
8	Delhi	16	11	3201	4625
9	Goa	1	1	0	64
10	Gujarat	35	24	1528	7147
11	Haryana	16	12	1047	3178
12	Himachal P	6	3	528	982
13	J&K	4	2	216	196
14	Jharkhand	22	16	1317	3493
15	Karnataka	25	17	2173	3308
16	Kerala	28	14	4308	2931
17	Madhya Pradesh	67	57	2335	11878
18	Maharashtra	39	21	4345	4394
19	Manipur	2	0	145	0
20	Meghalaya	5	5	0	1029
21	Mizoram	3	1	40	27
22	Nagaland	1	0	53	0
23	Odisha	36	15	4115	6030
24	Punjab	12	3	1319	675
25	Rajasthan	45	30	1598	6035
26	Tamil Nadu	14	14	0	5530
27	Telangana	36	2	7772	358
28	Tripura	3	1	205	134
29	Uttar Pradesh	218	74	30791	44893
30	Uttarakhand	4	0	866	0
31	WB	0	0	0	0
TOTAL		728	408	75363	134390